

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 901
TO BE ANSWERED ON 14TH DECEMBER, 2018**

IMPORT OF DRUGS

901. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of medical services and drugs imported during the last three years;
- (b) whether the Government is planning to take special policy measures to reduce dependence on import of drugs and if so, the details thereof;
- (c) whether the Government is planning to make special provision for drugs under 'Make in India' Program; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a): The details of drugs imported during the last three financial years and the current financial year (upto October 2018), principal commodity wise, are **annexed**.

(b) to (d): The Government formulates the policies from time to time to reduce country's dependence on imports. In this direction, the Government had on 29.01.2016 notified the withdrawal of exemption in custom duties which were earlier given to certain categories of drugs and bulk drugs to provide a boost to the domestic manufacturers.

Further, the Ministry of Health and Family Welfare has taken various measures to streamline the regulatory process to achieve the mission of "Make in India" with assurance of safety, efficacy and quality of drugs manufactured/marketed in the country. These include perpetual validity of manufacturing and sale licenses subject to certain conditions, implementation of e-governance in Central Drugs Standard Control Organisation (CDSCO) through SUGAM portal, measures to promote scientific and ethical clinical trials in the country, guidelines for similar biologics, framing and implementation of Medical Device Rules 2017, increase in the validity period of Certificate of Pharmaceutical Product (CoPP) under WHO GMP (Good Manufacturing Practices) certification scheme, waiver of the requirement of NOC from CDSCO port offices for export purposes, and delegation of powers to State/UT Drug Controllers for issuance of NOC with respect to unapproved drugs for export purposes only.

Annexure

Principal Commodity	2015-16		2016-17		2017-18		2018-19(up to October, 2018)	
	Quantity in TON	Value in Million USD	Quantity in TON	Value in Million USD	Quantity in TON	Value in Million USD	Quantity in TON	Value in Million USD
AYUSH AND HERBAL PRODUCTS	11668	54	11359	53	13639	61	11681	43
BULK DRUGS, DRUG INTERMEDIATES	269169	3248	278822	2738	310002	2993	201158	2182
DRUG FORMULATIONS, BIOLOGICALS	3288	1583	4325	1662	9141	1841	9781	1152
Total Import of Drugs	284125	4885	294507	4454	332782	4895	222621	3377